

[English]

**Air Pollution In Vijayawada And
Visakhapatnam**

6183. SHRI M.V.V.S. MURTHY
SHRI V. SODHANADREES-
WARA RAO VADDE.

Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

(a) Whether the air pollution in Vijayawada and Visakhapatnam cities has exceeded the permissible limits;

(b) If so, the details thereof; and

(c) The steps taken by the Government to see that the air pollution is brought to the minimum permissible limits?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) In the case of Vijayawada the air pollution levels are within the prescribed limits. In the case of Visakhapatnam see on certain occasions, sulphur dioxide concentration in ambient air exceeds the permissible limit.

(c) The steps taken by the government to minimise air pollution include:-

(1) To minimise air pollution at Visakhapatnam an action plan was prepared and communicated to industries so as to bring down the air pollution levels within the prescribed limits by the end of December, 1991.

(2) The major polluting industries have installed pollution control equipment and in other industries modification and upgradation of equipment is being carried out by the industries.

(3) A high level committee was constituted by the Government of Andhra Pradesh to review the situation and suggest measures, if any, to minimise the air pollution problem.

Replacement of I/V Fluids

6184. SHRI SUDARSAN
RAYCHAUDHURI:
SHRI CHANDRASHEKARA
MURTHY:
SHRI RAJVEER SINGH:
SHRI DATTATRAYA BAN-
DARU:
DR. RAM CHANDRA DOME:
SHRI V. SREENIVASA
PRASAD:
DR. P. VALLAL PERUMAN:
SHRI RAJENDRA AG-
NIHOTRI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on March 8, 1989 to Starred Question No. 191 and state:

(a) Whether it is a fact that in May, 1989 the Drug Controller (India) had ordered to get the stocks of I/V fluids replaced;

(b) Whether it is also a fact that he himself alongwith the Drug Controller (Delhi) had cleared the same stocks in February-March, 1989; and

(c) If the reply to Parts (a) and (b) above be affirmative, whether it had been established during April/May, 1989 that the stocks were indeed contaminated and therefore replacement of stocks was warranted?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SRIMATI. D.K. THARA DEVI SIDDHARTHA): (a) No, Sir. The Drugs Controller (India) had suggested to the Drugs